

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2440
ANSWERED ON MONDAY, DECEMBER 18, 2023
AGRAHAYANA 27, 1945 (SAKA)**

ORGANISATIONS WORKING IN THE SOCIAL SECTOR

QUESTION

2440. SHRI JUAL ORAM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of organizations including Non-Governmental Organizations (NGOs) involved in Corporate Social Responsibility (CSR) projects such as environment, skill development, water and sanitation across the country, State/UT-wise; and**
- (b) the details of the funds sanctioned/allocated/utilized by the above said organizations/NGOs during the last three years and the current year?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): The Government provides the broad framework for Corporate Social Responsibility (CSR) through Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. In the CSR Legal framework, 'Non-Governmental Organisations (NGO)' has not been defined, however, Section 135 of the Act read with Rule 4 of the Companies (CSR Policy) Rules, 2014 prescribes that the Board of the company is empowered to undertake its CSR activities either by itself or through, -

- i. A company established under section 8 of the Act, or a registered public trust or a registered society, exempted under sub-clauses (iv), (v), (vi) or (via) of clause (23C) of section 10 or registered under section 12A and approved under 80 G of the Income Tax Act, 1961 (43 of 1961), which is -**
 - established by the company, either singly or along with any other company; or**
 - having an established track record of at least three years in undertaking similar activities**
- ii. A company established under section 8 of the Act or a registered trust or a registered society, established by the Central Government or State Government; or**
- iii. Any entity established under an Act of Parliament or a State legislature.**

The Companies (CSR Policy) Rules, 2014 was amended on 22nd January, 2021 and registration of above entities with the Central Government is mandatory with effect from 1st April, 2021. Till 31.03.2023, total 50,662 entities have registered with MCA21 registry. State/UT-wise data of the entities is not maintained.

(b): The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. The data of the funds sanctioned/allocated/utilized by the entities is not specifically maintained by the Ministry. However, on the basis of filings made by the companies (up to 31.03.2023) in the MCA21 registry, companies have spent a cumulative amount of Rs 24,965.82 Crores in Financial Year (FY) 2019-20, Rs 26,210.95 Crores in FY 2020-21 and Rs 25,932.79 Crores in FY 2021-22. Further, the companies are required to file the CSR details for the FY 2022-23 on or before 31.03.2024.
